

OA 366 of 1996

Shri Bidya Bhushan Pd. Singh

1/10.7.96

Shri M.L.Paswan, Registrar I/c

The learned counsel for the applicant is absent. No defect. Petition is in order. List on 9.8.96 before the Hon'ble Bench for admission.

SKS

J.S.
(M.L.Paswan)
Registrar I/c

2/09.08.96

Counsel for the applicant : Shri N.P.Sinha.

*colleagues filed
behalf of the
respondent No. 1
M.K. Verma
20/9/96*

Heard Shri N.P.Sinha, learned counsel for the applicant. Issue notice to the respondents to file their reply within four weeks from now.

List this case on 23.09.1996 for admission.

N.K.Verma

(N.K.Verma)
Member (A)

A.V.Haridasan

(A.V.Haridasan)
Vice-Chairman (J)

3./ 23.9.96.

None for the applicant.

Shri S.N. Tiwary, the counsel for the private respondents

Shri S.N. Tiwary prays for time to file W/S on behalf of private respondent. Two weeks's time is allowed. Rejoinder, if any, may be filed within one week thereafter. List this case on 15.11.96 before Dr. Registrar for completion of pleadings.

K.D. Saha
(K.D. Saha)
Member (A)

V.N.Mehrotra
(V.N.Mehrotra)
Vice-chairman

4/21.11.96

None for the applicant.

Shri K.P.Mishra, learned counsel for the private respondent is present. W/s has not been filed. List on 16.12.1996 for W/s.

SKU

(M.L.Paswan)
Registrar I/C

5/16.12.1996

The learned counsel for the applicant Mr. I. D. Prasad is present. None for the official respondents. Mr. S.N.Tiwari appears for the private respondent no.7. W/s has not been filed. Put up on 27.1.1997 for filing W/s.

MPS.

(M. L. Paswan)
Registrar I/C

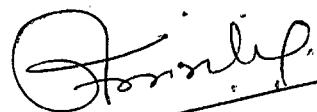
6/27.1.1997

None for the applicant. Nobody appears for the official respondents. Shri S.N. Tiwari, learned counsel appears for the private respondent no.7. W/s has not been filed. Put up on 26.2.1997 for filing W/s as a last chance.

MPS.

(S. N. Sinha)
Dy. Registrar I/C

7./ 26.2.97. None for the applicant. Shri K.P. Mishra, the proxy counsel to Shri S.N. Tiwary appears for the private respondents. W/S has not yet been filed, though sufficient time was given therefor. In the circumstances, let the case be placed before the Hon'ble Bench on 5.3.97 for direction.



(S.P. Sinha)

Dy. Registrar I/C.

8./ 5.3.97. On the request made on behalf of the learned counsel for the respondents, four weeks further time is allowed for filing W/S. Rejoinder, if any, may be filed within two weeks thereafter. List it on 13.5.97 before the Registrar I/C for completion of pleadings.

2. The name of Shri Lalit Kishore, the Addl. Standing counsel for the respondents be also printed on the cause list.



/CBS/

(S.R. Adige)

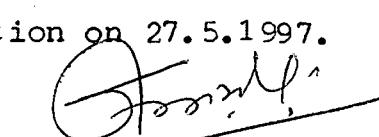
Member (A)

(V.N. Mehrotra)

Vice-chairman

9/13.5.1997

The learned counsel for the applicant is present. None for the respondents. No W/S has yet been filed though sufficient time was given therefore by the Hon'ble Bench vide order no. 8 dated 5.3.1997. In the circumstances, let it be again listed before the Hon'ble Bench for direction on 27.5.1997.



(S.P. Sinha)
Dy. Registrar I/C

MPS.

10/27.05.97

Shri I.D.Prasad, counsel for the applicant.

Shri S.N.Tiwarey, counsel for the pvt.respondent.

W/s not filed so far. On the request made by Shri S.N.Tiwarey, four weeks further time is allowed for filing W/s. Rejoinder may be filed within three weeks thereafter.

List on 30.07.1997 for direction.

SKJ

V.N.Mehrotra
(V.N.Mehrotra)
Vice-Chairman

11/30.07.97

Shri S.N.Tiwarey, representing respondent no. 7 prays for further time to file reply. Allowed four weeks time. Rejoinder may be filed within two weeks thereafter.

List on 18.09.1997 for direction.

SKJ

V.N.Mehrotra
(V.N.Mehrotra)
Vice-Chairman

12/18.09.97

W/s has not been filed so far. Four weeks further time is allowed for the same. Rejoinder may be filed within two weeks thereafter.

List on 24.11.1997 for direction.

SKJ

V.N.Mehrotra
(V.N.Mehrotra)
Vice-Chairman

13/24.11.97

Shri I.D.Prasad, counsel for the applicant.

Shri S.N.Tiwarey, counsel for the pvt. respondent.

W/s has not been filed so far. Four weeks further time is allowed for the same. Rejoinder, if any, may be filed within two weeks thereafter.

List on 02.02.1998 for direction.

R.D.Gupta
(S.Das-Gupta)
Member (A)

V.N.Mehrotra
(V.N.Mehrotra)
Vice-Chairman

14/02.02.98

On the request of Shri S.N.Tiwarey, representing private respondent, three weeks further time is allowed to file reply. Rejoinder, if any, may be filed within two weeks thereafter. List on 07.04.1998 for direction.

SKJ

R.Rang Rajan
(R.Rang Rajan)
Member (A)

V.N.Mehrotra
(V.N.Mehrotra)
Vice-Chairman

OA 366/96

15/7.4.98

Shri S.N.Tiwarey, Counsel for private Respondent prays for time for filing W.S. shortly. Shri Lalit Kishore, Additional Standing Counsel for the ~~respondents~~ official Respondents, also prays for three weeks' time for filing W.S. Three weeks' time is allowed to file W.S. and rejoinder, if any, be filed within two weeks thereafter. List on 2.6.98 for direction.

SKS

(G. Narasimham)
Member (J)

(L.R.K.Prasad)
Member (A)

16/2.6.98

Shri S.N.Tiwarey, Counsel, appearing for private Respondent, prays for time to file W.S. Four weeks' further time is allowed to file the same and Rejoinder, if any, be filed within three week thereafter. List the OA on 2nd of September, 1998 for direction.

SKS

(L.R.K.Prasad)
Member (A)

(V.N. Mehrotra)
Vice-Chairman

17/02.09.98

The learned counsel for the pvt. respondent Shri S.N.Tiwarey, prays for and is allowed four weeks further time to file W/S. Rejoinder, if any, may be filed within three weeks thereafter.

List on 27.11.1998 for direction.

SKJ

(L.R.K.Prasad)
Member (A)

(V.N. Mehrotra)
Vice-Chairman

18/27.11.98

W/s has been filed on behalf of the official respondents. Shri S.N.Tiwary, counsel for the pvt. respondents prays for and is allowed one week time time to file W/s. The applicant is allowed to file rejoinder within three days.

List it for direction on 18.12.1998.

SKJ

(Lakshman Jha)
(Lakshman Jha)
Member (J)

(L.R.K.Prasad)
(L.R.K.Prasad)
Member (A)

19/18.12.98

Learned counsel for the applicant states that pvt. respondent has also filed W/s. He prays for and is allowed one week's time for filing rejoinder. List on 22.03.1999 for hearing.

SKJ

(Lakshman Jha)
(Lakshman Jha)
Member (J)

(L.R.K.Prasad)
(L.R.K.Prasad)
Member (A)

20/22.3.199

As the Member (J) has not come to the office list it for hearing on 15.4.99.

SKS

(L.R.K.Prasad)
(L.R.K.Prasad)
Member (A)

21/15.04.99

Shri J.P.Sharma, counsel for the applicant.

List it on 30.06.1999 for hearing.

SKJ

(L.Hminglana)
(L.Hminglana)
Member (A)

(S.Narayan)
(S.Narayan)
Vice-Chairman

22/30.06.99

For want of time, hearing is adjourned to 05.08.1999.

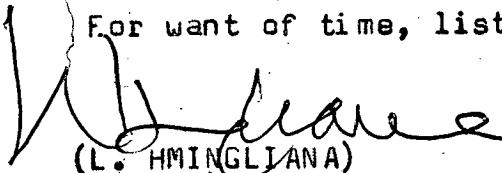
SKJ

(L.R.K.Prasad)
(L.R.K.Prasad)
Member (A)

(S.Narayan)
(S.Narayan)
Vice-Chairman

23./ 5.8.99.

/CBS/


(L. HMINGLIANA)

MEMBER (A)


(S. NARAYAN)
VICE-CHAIRMAN

24./ 27.9.99.

For want of time, list it on 19.11.99 for hearing.

/CBS/

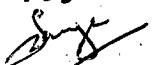

(L. HMINGLIANA)

MEMBER (A)


(S. NARAYAN)
VICE-CHAIRMAN

25/19.11.99 Let it be listed again on 28.12.1999
for hearing.

SKJ


(S. Narayan)
Vice-Chairman

26/28.12.99 Since DB is not available today, the hearing
is adjourned to 14.02.2000.

SKJ


(L. Hmingliana)
Member (A)

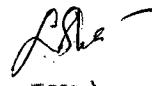
27/14.2.2000

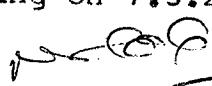
None for the applicant.

Sh. S.N.Tiwarey, counsel for Pvt. respondent.

List it for hearing on 7.3.2000.

AKJ


(L. JHA)
MEMBER (J)


(L.R.K. PRASAD)
MEMBER (A)

28/7.3.2000 Sh. J.P.Sharma, counsel for applicant.
Sh. S.N.Tiwarey, counsel for Pvt. respondent.
Sh. V.M.K.Sinha, SSC, for respondents.
List it for hearing on 6.4.2000 .

AKJ (L.JHA) MEMBER (J) (L.R.K.FRASAD) MEMBER (A)

29/6.4.2000 None for the applicant.
Sh. S.N.Tiwary, counsel for respondent.
List it for hearing on 23.5.2000

AKJ (L.HMINGLIANA) (L.J HA)
MEMBER (A) MEMBER (J)
20.7.2000.
Shri N.P. Sinha, with Shri I.O. Pd. for applicant.
23rd May 2000 Shri V.M.K. Sinha, Sr.S.C. for U.O.I.
Shri S.N. Tsharo, Ntawia was counsel for the pvt. respondent.

Heard learned ~~last~~ for hearing on 20.7.2000 Arguments in
both the OAs, namely, 548/96 and 366/96 stands concluded.
Order reserved *old*

AKJ (L.HMINGLIANA)
MEMBER(A)

(L.JHA)
MEMBER (J)

/CBS/

(L.R.K. PRASAD)

MEMBER : (a)

(S. NARAYAN)
VICE-CHAIRMAN

31./ 20.7.2000.

Shri J.K. Karn, the counsel for the applicant.

Shri V.M.K. Sinha, the counsel for respondents.

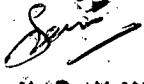
Shri S.N.Tiwary, the counsel for pvt. respondent.

Heard learned counsel for the parties. Arguments in both the OAs, namely, OAs 248/96 and 366/96 stands concluded. Order reserved.

/CBS/


(L.R.K. PRASAD)

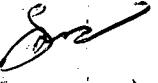
MEMBER (A)


(S. NARAYAN)
VICE-CHAIRMAN

32/12.10.2000 : order pronounced (along with OA 248/96) as per separate sheets.

skj


(L.R.K. Prasad)/M(A)


(S.Narayan)/V.C.